

Central Administrative Tribunal
Principal Bench, New Delhi.

February 26, 1997

CP-100/96
OA-2930/92

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Sh. S.P. Biswas, Member(A)

(35)

Sh. Banarsi Dass,
S/o Sh. Manni Lal,
R/o G-244, Sector-23,
Raj Nagar, Ghaziabad(UP). Petitioner

(Petitioner in person)

versus

1. Shri R.K. Thakkar,
the Chairman,
Telecom Board,
Sanchar Bhavan,
New Delhi.
2. Shri P.S. Narula,
Chief General Manager,
Northern Telecom Region,
IInd Floor, Kidwai Bhavan,
New Delhi. Respondents

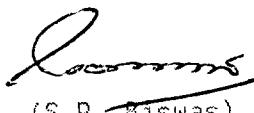
(through Shri A.K. Sikri, advocate)

ORDER(ORAL)

delivered by Hon'ble Dr. Jose P. Verghese, V.C.(J)

The learned counsel for the respondents says that the orders of this Tribunal have been complied with. The petitioner is disputing the said statement to the extent that even though promotions are made and seniority fixed but the seniority has been wrongly fixed. The respondents may look into the representation filed by the petitioner as to the extent of wrong fixation of seniority. The said representation should be disposed of within a month thereafter. If the representation is already submitted, he may supply a copy of the same to the learned counsel for the respondents, Shri Sikri. In the event any other grievance survives, the petitioner is at liberty to agitate the same in an appropriate forum

in accordance with law. Accordingly, the contempt petition is disposed of. Notices issued to the alleged contemners are discharged.



(S.P. Biswas)

Member (A)



(Dr. Jose P. Verghese)

Vice-Chairman (J)

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